

passed by the Rajya Sabha, be taken into consideration."

Resolution re

The motion was adopted

Clauses 2 to 17 were added to the Bill.

Clause 1.—(Short title).

Amendment made: In page 1, line 4, for "1954" substitute "1955".

—[Rajkumari Amrit Kaur]

Clause 1 as amended, was added to the Bill.

Enacting Formula

Amendment made: In the Enacting Formula for "Fifth Year" substitute "Sixth Year".

—[Rajkumari Amrit Kaur]

The Title and the Enacting Formula, as amended, were added to the Bill.

Rajkumari Amrit Kaur: I beg to move:

"That the Bill, as amended, be passed."

Mr. Chairman: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

RESOLUTION RE ENHANCEMENT OF EXPORT DUTY ON TEA

The Minister of Commerce (Shri Karmarkar): I beg to move*:

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXI of 1934), Lok Sabha hereby approves of the notification of the Government of India, in the Ministry of Commerce and Industry, No. S.R.O. 112, dated the 8th January, 1955, by which the export duty on tea was enhanced from seven annas to ten annas per lb. with effect from the date of the said notification."

As hon. Members are aware, this House, during its last Session.....

Mr. Chairman: The Business Advisory Committee grouped all these Resolutions together and allotted the time of two hours for all of them to be discussed together. If it is not inconvenient to the hon. Minister, he will move all the four Resolutions together and the discussion might be thrown open for all of them.

Shri Karmarkar: Perhaps, we might finish this Resolution by itself.

Mr. Chairman: It may not be possible; we have to raise at 4-30.

Shri Karmarkar: I do not mind. I will move all of them together.

Shri M. S. Gurupadaswamy (Mysore): There are four Resolutions and the two hours may be divided into half an hour each.

Mr. Chairman: I have no objection.

Shri Karmarkar: I have no objection if the House agrees.

Shri Sarangadhar Das (Dhenkanal—West Cuttack): I think all the four may be taken together.

Shri Karmarkar: The first one may be finished in half an hour and the rest may be taken up together and finished in an hour and a half.

Mr. Chairman: It was decided by the Business Advisory Committee that all the four may be taken together.

Shri Karmarkar: I have no objection. The first one is for tea and the others are for oilseeds and oil. This may be taken first.

Mr. Chairman: Yes.

Shri Karmarkar: As hon. Members are aware, this House, during its last session, approved of the Resolution on the enhancement of the export duty on tea from annas four to

*Moved with the recommendation of the President.

annas seven per lb. with effect from the 2nd October, 1954. I informed the hon. Members then that though the prevailing level of price of tea at that time justified a larger increase in duty, Government took a long-term view and decided to make only a moderate increase in duty in order that this level of duty could be sustained for a fairly long period without damaging our export prospects. At the same time, Government examined carefully the need for the introduction of a system which would automatically adjust itself in relation to major variations in price. The details of this system have been worked out and will be introduced in the Tariff Bill by the Finance Minister. Under this system Government would be able to mop up profits during a period of high prices while the industry would get benefit automatically when there is a steep fall in prices. The system will at once retain the advantages of a specific duty and avoid the administrative difficulties of an *ad valorem* duty.

It was considered that pending the introduction of this system the rate of duty should be raised to a level which would be appropriate to the prevailing price. Hence Government issued a notification on the 8th January 1955, increasing the export duty on tea from seven annas to ten annas per lb. This duty is a moderate one compared to the prevailing price of tea. Incidentally, I may mention that Ceylon increased the duty from 100 cents, that is Re. 1 per lb. to 130 cents i.e., Rs. 1/4/9 per lb. in the month of January, 1955.

I commend this Resolution to the hon. Members of this House for acceptance.

Mr. Chairman: As has been desired by some hon. Members, we might take half an hour for the Resolution

regarding tea or, if the House wants that all the four Resolutions should be discussed together and every Member should be given an opportunity to talk on any one of them he likes, we can discuss them together. May I know the reactions of the hon. Members whether all of them may be taken up together or half an hour should be given to each of them separately?

Hon. Members: Tea may be taken up separately.

Mr. Chairman: There is no hon. Member who desires to speak on this. Then, I will put it to the House.

The question is:

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry, No. S.R.O. 112 dated the 8th January, 1955, by which the export duty on tea was enhanced from seven annas to ten annas per lb. with effect from the date of the said notification."

The motion was adopted.

RESOLUTION RE EXPORT DUTY ON GROUNDNUTS, GROUNDNUT OIL CAKE, DE-OILED GROUNDNUT MEAL AND DECORTICATED COTTON SEED OIL CAKE ETC.

The Minister of Commerce (Shri Karmarkar): I beg to move*:

(1) "In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934). Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry No. S.R.O. 113, dated the 9th

*Moved with the recommendation of the President.